

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration No.T.A. 463 of 1987  
(P.W.A. No.67 of 1985)

Trilok Lal Vs Divisional Railway Manager  
N.R. Allahabad.

Hon.S.Zaheer Hasan, V.C.(J)  
Hon. B.C.Mathur, V.C.(A)

(Delivered by Hon.S.Zaheer Hasan, V.C.)

Trilok Lal was employed in the Railway Establishment under the Permanent Way Inspector, Northern Railway, Manauri, Allahabad. He filed an application under the Payment of Wages Act, 1936 (hereinafter referred to as the P.W.Act) before the Authority appointed under the Payment of Wages Act for Allahabad Area, claiming payment of Rs.61,600/- as wages and compensation amounting to Rs.6,16,000/-. By an order dated 24.12.1986 this case has been transferred to this Tribunal purporting to be under Section 29 of the Administrative Tribunals Act, 1985.

In General Manager, N.E.Railway, Gorakhpur and Others Versus Phooldeo and others (Civil Misc. Writ Petition No. 13349 of 1986 decided on 2.2.1987) a Division Bench of the Hon'ble High Court of Allahabad has held that the jurisdiction of the Prescribed Authority under the P.W.Act is not ousted by the provisions made in the Administrative Tribunals Act.

*Q30*  
*AT*

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In Jagdish Versus D.P.O. N.Railway, New Delhi  
(Registration T.A. No.876 of 1986 decided on  
April 24, 1987) this Bench has held that the  
enforcement of the right and obligation created under  
the P.W. Act can be had before the Authority under  
that Act and such type of case under the P.W. Act  
cannot be transferred to this Tribunal. So, we hold  
that this case has been wrongly transferred to this  
Tribunal and we cannot decide the same for want of  
jurisdiction.

Let the record of the case (Application  
No. 67 of 1985) be retransmitted to the Authority  
appointed under the Payment of Wages Act for Allahabad  
area.

*sdf* Vice Chairman(J)

June 26, 1987

RKM

*sdf* Vice Chairman MM

C.T.C.  
R.N.PANDEY  
Section Officer  
Central Administrative Tribunal  
Allahabad.

*gpm*